Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 201 of 2011 in
(RP) DFR 1267 OF 2011 IN
Appeal No. 194 of 2009

Dated : 30th September, 2011

Present: **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member

M/s Guttaseema Wind Energy Co. Pvt. Ltd. … Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Ors. ….Respondent(s)

Counsel for the Appellant(s): **Mr. Mullapudi Rambabu**
Counsel for the Respondent(s): **Ms. Surbhi Sharma for R.3 to R.8**

ORDER

I.A. No. 201 of 2011
(Condone delay Application)

We have heard the learned counsel for the parties.

In view of the circumstances mentioned in the affidavit to condone the delay, we condone the delay. The Application is disposed of.

The Registry is directed to number the Review Petition and post for Admission on ***17.10.2011.***

(Justice P.S. Datta) **(Rakesh Nath)** **(Justice M. KarpagaVinayagam)**
Judicial Member **Technical Member** **Chairperson**

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